

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 426 of 2020**

**In the matter of:**

**NCC Ltd. ....Appellant**

**Vs.**

**Golden Jubilee Hotels Pvt. Ltd. & Ors. ....Respondents**

**Present:**

**Appellant: Ms. Priya Kumar, Mr. Tejas Chhabra, Mr. Kunal Dhawan, Mr. Utkarsh Pratik, Advocates.**

**Respondents: Mr. Y Suryanarayana, Advocate for R1.  
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-2.  
Mr. Gyanendra Kumar, Ms. Lakshmi Prakash, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-5.**

**With**

**Company Appeal (AT) (Insolvency) No. 430 of 2020**

**In the matter of:**

**Consolidated Engineering Company ....Appellant**

**Vs.**

**Subodh Kumar Agarwal & Ors. ....Respondents**

**Present:**

**Appellant: Mr. Darpan Wadhwa, Sr. Advocate, Mr. Uddyam Mukherjee, Ms. Madhurika Ray, Ms. Neelakshi Bhaduria, Advocates.**

**Respondents: Mr. Y Suryanarayana, Advocate for R-1  
Mr. Gyanendra Kumar, Ms. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-3.  
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-4.**

**With**  
**Company Appeal (AT) (Insolvency) No. 432 of 2020**

**In the matter of:**

**Infinity Interiors Pvt. Ltd.** **....Appellant**  
**Vs.**  
**Subodh Kumar Agarwal & Ors.** **....Respondents**

**Present:**

**Appellant:** **Mr. Uddyam Mukherjee and Ms. Madhurika Ray, Advocates.**

**Respondents:** **Mr. Y. Suryanarayan, Advocate for R1.**

**Mr. Gyanendra Kumar, Ms. Lakshmi Prakesh, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh and Mr. Aman Chandola, Advocates for R-3.**

**Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocate for R-4.**

**With**  
**Company Appeal (AT) (Insolvency) No. 438 of 2020**

**In the matter of:**

**Laxmi Narayan Sharma** **....Appellant**  
**Vs.**  
**Subodh Kumar Agrawal,**  
**Resolution Professional, Golden Jubilee Hotels Pvt.** **....Respondents**  
**Ltd. & Ors.**

**Present:**

**Appellant:** **Mr. Rajshekhar Rao, Sr. Advocate, Mr. Suraj Prakash, Mr. Mrinal Litoria, Ms. Priyanka Solanki, Advocates.**

**Respondents:** Mr. Y Suryanaryan, Advocate for R1.  
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocates for R2, 3, 5, 6, 8 & 9.  
Mr. Syed Arsalan Abid, Mr. Prateek Khaitan, Mr. Sikander Khan, Advocates for R7.  
Mr. Ramji Srinivasan, Senior Advocate with Mr. Gyanendra Kumar, Ms. Lakshmi Prakash, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Advocates for R10.  
Mr. Abhijeet Sinha, Mr. Arijit Mazumder, Ms. Aakanksha Kaushik, Advocates for R11.

**With**  
**Company Appeal (AT) (Insolvency) No. 710 of 2020**

**In the matter of:**

**Ahuja Furnishers Pvt. Ltd. ....Appellant**  
**Vs.**  
**Subodh Kumar Agarwal & Ors. ....Respondents**

**Present:**

**Appellant:** Mr. Uddyam Mukherjee and Ms. Madhurika Ray, Advocates.

**Respondents:** Mr. Y. Suryanarayan, Advocate for R1.  
Mr. Bindu K. Nair for IBBI.  
Mr. Gyanendra Kumar, Mr. Lakshmi Prakash, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Advocates for R-3.  
Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocates for R-5.

**With**

**Company Appeal (AT) (Insolvency) No. 336 of 2020**

**In the matter of:**

**EIH Ltd.**

**....Appellant**

**Vs.**

**Subodh Kumar Agarwal & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Abhijeet Sinha, Mr. Arijit Mazumdar, Ms. Aakanksha Kaushik, Advocates**

**Respondents: Mr. Y. Suryanarayan, Advocates for R1.**

**Mr. Arun Kathpalia, Senior Advocate with Mr. Pankaj Vivek, Advocates for R2 (CoC).**

**Mr. Gyanendra Kumar, Mr. Lakshmi Prakash, Ms. Kamalika Bhattacharjee, Mr. Robin Grover, Ms. Varsha Yogesh, Mr. Aman Chandola, Advocates for R-3.**

**ORDER**

**(Through Virtual Mode)**

**08.04.2021:** Heard the Learned Counsel for the Appellant in Company Appeal (AT)(Ins) No. 426 of 2020.

On next date we will hear first Appellant in Company Appeal (AT) (Ins) No. 430 of 2020.

Learned Counsels for the Respondents seek and are allowed to file 'Additional Written Submissions' containing not more than two pages along with relevant Citations in regard to the 'Additional documents' filed by the Appellant in Company Appeal (AT) (Ins) No. 438 of 2020.

Let the matter be fixed as 'Part Heard' on **04.05.2021**.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

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*Company Appeal (AT) (Insolvency) Nos. 426, 430, 432, 438, 710 & 336 of 2020*